(b)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No.679/2001 in OA 666/2001

New Delhi this the 29th day of January, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J) Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri Sanjay Kumar S/O Shri Ranbir Singh R/O 405, Kamla Nehru Nagar, Ghaziabad (UP)

.Petitioner

(By Advocate Shri B.S.Gupta, learned counsel through proxy counsel Shri S.K. Gupta)

VERSUS

- Shri D.K.Sharma, Chief Commissioner of Income Tax, Meerut Range, Income Tax Bhawan, Meerut.
- 2.Shri B.K.Gupta,
 Additional Director (Income Tax)
 Income Tax Bhawan, Meerut.
- 3. Shri S.P.Pant,
 Director (Investigation)
 Aye Kar Bhawan, Income Tax Bhawan,
 Kanpur.

(By Advocate Shri V.P.Uppal)

.. Respondents

ORDER (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Shri V.P.Uppal, learned counsel for the respondents has submitted that the respondents have fully complied with the directions of the Tribunal's order dated 27.7.2001 in OA 666/2001. Shri S.K.Gupta, learned counsel for the applicant also submits that the subsequent orders passed by the respondents have been separately challenged by him in another OA. He, therefore, seeks permission to withdraw the CP 679/2001.

P



2. Noting the above submissions, CP 679/2001 is dismissed. Notices issued to the alleged contemnors/respondents are discharged. File be consigned to the record room.

(S.A.T. Rizvi) Member (A)

(Smt.Lakshmi Swaminathan) Vice Chairman (J)

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